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MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

**PUBLIC NOTICE No. 61 / (RE-2008) / 2004-2009
NEW DELHI, DATED THE 06th AUGUST, 2008**

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-09, the Director General of Foreign Trade makes the following amendments:

- (i) A new sub paragraph 8.5.1 shall be added below paragraph 8.5 of the Handbook of Procedure (Vol. I), 2004-09 updated on 11th April, 2008 to read as under:**

“For application of Duty Drawback and Terminal Excise Duty refunds submitted on or after 06.08.2008, the period of 30 days will be counted from the date of receipt of complete application as provided in paragraph 9.10.1 of Handbook of Procedure Vol. I 2004-09 (updated as on 11.04.2008) and interest will be payable if the case is not settled within 30 days of receipt of complete application. In these cases, separate application for claiming interest is not required and a single cheque for main claim and interest can be issued to the claimant. However, separate account will be maintained by Regional Authorities for the amount of interest disbursed by them.”

- (ii) After first sub-para of Paragraph 9.10.1 of the Handbook of Procedure (Vol. I), 2004-09 updated on 11th April, 2008, following sub - para shall be added:**

“The application for refund of Duty Drawback and Terminal Excise Duty under deemed export scheme would be received at the counter, scrutinized and deficiency, if any, would be pointed out at the counter itself and such application would be returned. Applicant will have to rectify this deficiency and a complete application would be accepted.”

- (iii) The following shall be added below paragraph 9.11 of the Handbook of Procedure Vol. I 2004-09 (updated as on 11th April, 2008):**

S. No.	Category of Application	Time Limit For Disposal
m)	Refund of DBK/ TED under deemed export	30 days from the date of receipt of complete application.

- (iv) A new sub para (d) shall be added below paragraph 2 (c) of Appendix 14-I-I of HandBook of Procedure (vol.I) (Appendices & Aayat Niryat Forms) 2004-2009 updated as on 11th April,2004-2009 to read as under:

“For applications of CST submitted on or after 06.08.2008, the period of 30 days, as mentioned in (c) above, will be reckoned from the date of receipt of complete application as provided in para 9.10.1 of HBP and interest will be payable if the case is not settled within 30 days of receipt of complete application. In these cases, separate application for claiming interest is not required and a single cheque for main claim and interest can be issued to the claimant. However, separate account will be maintained by Development Commissioner of Special Economic Zones for the amount of interest disbursed by them.”

2. This issues in public interest.

(R.S.Gujral)
Director General of Foreign Trade and
Ex-officio Additional Secretary to the Govt. of India.

(Issued from File No. Misc. 55/AM-06/DBK)